

Filing no. 8190/2020(B.A.)

Pintu Yadav

Versus

The State of Jharkhand.

Advocate for Petitioner

Mr. Devesh Krishna

1. S.J. / D.B. S.J.
2. In time ✓
Limitation expired on _____
3. Court Fee NR
4. Authentication fee due on the copy
Paid
5. Trial Court Judgement Rs. X
Appellate Court Judgement Rs. X
(a) Copy of trial court judgement ✓
(b) Copy of appellate court judgement X
(c) Second Copy of Petition X
(d) Receipt showing service on A.G. ✓
(e) Vak properly stamped }
Executed and accepted }
6. W.F. of Rs. 15/-, A/F of Rs.- 10/- Adv.
Ass. Seal of Rs.-5/- is wanting.
(a) Cause title ✓
(b) Provision of law ✓
7. Intimation regarding surrender of
Petitioner(s) in Jail
8. Particu
lars as required by Rule 140 (I) Chapter XV Part (A) page
no. 37 of the
J.H.C. Rules 2001 Stated
9. Other defects
(i) Alleged section at para 1 may be
stated as per F.I.R. and impugned order.